

Pakistan. May I know what necessary steps our Government is going to take as far as this trade is concerned?

Shri Kanungo: The six-monthly review of the treaty is due in a couple of months, and when the representatives of both Governments meet, they will discuss the problem.

Shri A. C. Guha: The hon. Minister just now said that the border trade agreement, particularly based on the headload system, has practically come to a standstill. Is there any possibility of reopening the question and coming to some settlement and a new arrangement?

Shri Kanungo: That is exactly what I replied in reply to the previous supplementary, namely that the six-monthly review of the treaty is due in a couple of months and the matter will be discussed with the representatives of the Pakistan Government

Dev Puri Colony for Displaced Persons

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*1648. { Shrimati Parvathi Krishnan:
Shri Kodyian:
Shri T. B. Vittal Rao:

Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Starred Question No 772 on the 9th August, 1957 and state:

(a) whether Government have since received the exact details which Government of India were awaiting from the State Government about Dev Puri Colony in Meerut (U.P.);

(b) the price at which each quarter has been sold to the allottees (displaced persons) and the number so far sold;

(c) whether Government have received any complaints from the allottees; and

(d) if so, their grievances and the action taken thereon?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) The report from the State Government has been received

(b) Out of a total of 50 tenements and shop-cum-residences, 14 tenements have been transferred to the allottees and claimants at a mutually agreed price and 30 more are under transfer. Applications in regard to the remaining tenements and shop-cum-residences are under consideration.

(c) Yes.

(d) A statement in regard to the grievances of the allottees is placed on the Table of the Lok Sabha. [See Appendix V, annexure No. 23]

These grievances were examined carefully but no action in regard to them was considered to be necessary.

Shrimati Parvathi Krishnan: In reply to part (b), the Minister has stated that it was on an agreed basis that these transfers took place. Is it not a fact that there have been complaints about the price and the transfer has been made to people other than refugees, and evaluation was not done in accordance with the agreement on the basis of which the Government gave loan originally?

Shri Mehr Chand Khanna: I believe the hon Member's information is not correct. We have made enquiries from the State Government and we have been told that the price fixed is the proper one. As I have just said, 14 tenements have already been sold; 30 are in the process of sale. It means that 44 out of 50 have been sold. Practically the whole problem has been solved.

Mr. Speaker: Have they been sold to displaced persons?

Shri Mehr Chand Khanna: According to my information, they have all been sold to displaced persons.

Shri Kodyian: May I know the reason for the difference in price of these quarters even though the quarters are of the same type?

Shri Mehr Chand Khanna: That could not be so because, as I have just stated, there are tenements and shop-cum-residences. According to my knowledge and experience, shop-cum-residences have a much larger area.